IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

12. IA 3407/2022
IN C.P. (IB)/3176(MB)2019

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.11.2022**

NAME OF THE PARTIES: Noble Co-Operative Bank Ltd
Vs
Independent Tv Ltd

SECTION: 7, 66(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

O R D E R

The Court is convened through Video Conference.

1. Mr. Abhishek Anand a/w Ms. Shankari Mishra, Ld. Counsel for the Applicant/Resolution Professional present. None for the Respondent.
2. The Registry is directed to issue Court Notice to the Respondent clearly intimating to the next date of hearing.
3. Counsel for the Applicant is directed to collect the Notice from the Registry/Court Officer and serve upon the other side by all available means i.e. speed post/ registered post/ hand delivery/ email/ etc. and file proof of service within 14 days. Counsel for the Respondent is directed to file reply within a period of fifteen days after receipt of notice.
4. List this matter for hearing on **23.01.2023.**

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

SVR